The Haryana Instruments (Control of Noises) Repeal Act, 2023

Act No. 27 of 2023

Keywords:

to repeal the Haryana Instruments (Control of Noises) Act, 1956

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

PART–I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 21st September, 2023

No. Leg. 29/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 13th September, 2023 and is hereby published for general information:–

HARYANA ACT NO. 27 OF 2023

THE HARYANA INSTRUMENTS (CONTROL OF NOISES) REPEAL ACT, 2023

AN

ACT

to repeal the Haryana Instruments (Control of Noises) Act, 1956.

BE it enacted by the Legislature of the State of Haryana in the Seventy-fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Haryana Instruments (Control of Noises) Repeal Act, 2023.

Repeal of Punjab Act 36 of 1956.

2. The Haryana Instruments (Control of Noises) Act, 1956 is hereby repealed.

Savings.

3. The repeal by this Act shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from the Act hereby repealed;

nor shall the repeal of the Act revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

NARENDER SURA,
Acting L.R./Additional Legal Remembrancer and
Special Secretary to Government, Haryana,
Law and Legislative Department.

10605—L.R.—H.G.P., Pkl.

भाग–I

हरियाणा सरकार

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 23 अक्तूबर, 2023

संख्या लैज. 29/2023.— दि हरियाणा इनस्ट्रुमेन्टस (कनट्रोल आफ नॉइज़्ज़) रिपील ऐक्ट, 2023 का निम्नलिखित अनुवाद हरियाणा के राज्यपाल की दिनांक 13 अक्तूबर, 2023 की स्वीकृति के अधीन एतद्द्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17) की धारा 4–क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगाः–

2023 का हरियाणा अधिनियम संख्या 27

हरियाणा वाद्य (शोर–नियन्त्रण) निरसन अधिनियम, 2023
हरियाणा वाद्य (शोर–नियन्त्रण) अधिनियम, 1956 को निरसित करने के लिए
अधिनियम

भारत गणराज्य के चौहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. यह अधिनियम हरियाणा वाद्य (शोर–नियन्त्रण) निरसन अधिनियम, 2023 कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा वाद्य (शोर–नियन्त्रण) अधिनियम, 1956, इसके द्वारा, निरसित किया जाता है। 1956 के पंजाब अधिनियम 36 का निरसन।

3. इस अधिनियम द्वारा निरसन, किसी अन्य अधिनियमिति को प्रभावित नहीं करेगा, जिसमें निरसित अधिनियमिति लागू , निगमित या निर्दिष्ट की गई है; व्यावृत्ति।

और यह अधिनियम पहले से की गई या सहन की गई किसी बात की वैधता, अवैधता, प्रभाव या परिणामों, या पहले से अर्जित, प्रोदभूत या उपगत किसी अधिकार, हक, बाध्यता या दायित्व, या उनके सम्बन्ध में किसी उपचार या कार्यवाही, या किसी ऋण, शास्ति, बाध्यता, दायित्व, दावे या मांग की अथवा से किसी निर्मुक्ति या उन्मोचन, या पहले से दी गई किसी क्षतिपूर्ति, या किसी पूर्व कार्य या बात के सबूत को प्रभावित नहीं करेगा;

न ही यह अधिनियम विधि के किसी सिद्धान्त या नियम, या स्थापित अधिकारिता, अभिवचन, व्यवहार या प्रक्रिया के रूप या क्रम, या विद्यमान प्रथा, रूढ़ि, विशेषाधिकार, निर्बन्धन, छूट, पद या नियुक्ति को प्रभावित करेगा, इस बात के होते हुए भी कि यह क्रमशः इसके द्वारा निरसित किसी अधिनियम द्वारा, में या से किसी भी रीति में अभिपुष्ट किया गया हो या मान्यता दी गई हो या व्युत्पन्न हुआ हो;

न ही इस अधिनियम का निरसन, किसी अधिकारिता, पद, रूढ़ि, दायित्व, अधिकार, हक, विशेषाधिकार, निर्बन्धन, छूट, प्रथा, रिवाज, प्रक्रिया या अन्य मामले या बात को पुनरूज्जीवित या प्रत्यावर्तित करेगा जो अब प्रचलित या लागू नहीं है।

नरेन्द्र सुरा,
विशेष सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।

10666—L.R.—H.G.P., Pkl.